

F.No.1/69/12/33/2018-O&M/446  
Government of India  
Ministry of Commerce & Industry  
Directorate General of Foreign Trade  
Udyog Bhawan, New Delhi  
[O&M Section]

Dated: 5<sup>th</sup> April, 2018

**O&M INSTRUCTION No. 02/2018**

**Subject: Restructuring of DGFT for enhanced engagement with State Governments and trade facilitation - Additional mandate to the Regional Authorities and designation of State wise nodal RAs**

It has been noted that certain divisions of Department of Commerce need presence in the field to discharge their responsibilities effectively. Further, it has been noted that in order to promote exports, there is need of enhanced engagement between Department of Commerce, Government of India and State Governments/ Union Territories. Accordingly, it has been decided that the Regional Authorities (RAs) of this Directorate would have the following mandate/ responsibilities in addition to their existing allocation of work:

a) **Liaise with State Government**

- To assist in formulation/implementation of State Export Policy/Strategy;
- To assist the State/UTs in addressing gaps in trade related infrastructure;
- To attend meeting in State/UT Governments as DoC representative;
- To facilitate coordination/interaction of exporters(Associations) with State Government officials

b) **Conducting consultation and outreach programs with the exporters**

- On FTAs/WTO/TFA/GSP/EU Guidelines/Logistics/TBT/SPS/Trade Remedy measures, etc.

c) **Assisting/Mentoring Export Promotion Councils**

- In planning and execution of Reverse Buyers Seller meets (RBSMs) under MAI Scheme

d) **Periodic visit to Land Customs Station**

- Interact with the exporters/importers to promote border trade

2. The Zonal Addl DGFTs would continue to have their supervision in the region under their jurisdiction. For day to day liaison with the State Governments/UTs, the following RAs are proposed to be the nodal RAs for the respective States/UTs under the supervision of their respective Zonal Addl DGFTs:

S.No.	Name of the RA	Name of the State/UT
1.	Zonal Office, Delhi	Delhi
2.	RA, Dehradun	Uttarakhand,
3.	RA, Chandigarh	Punjab, Haryana, H.P and UT of Chandigarh



4.	RA, Jaipur	Rajasthan
5.	RA, Jammu	Jammu and Kashmir
6.	RA, Kanpur	Uttar Pradesh
7.	Zonal Office, Chennai	Tamil Nadu and Puducherry
8.	RA, Vishakapatnam	Andhra Pradesh
9.	RA, Hyderabad	Telengana
10.	RA, Bangalore	Karnataka
11.	RA, Trivandrum	Kerala
12.	Zonal Office, Kolkata	West Bengal, Jharkhand and Tripura
13.	RA, Guwahati	All North Eastern States (except Tripura)
14.	RA, Patna	Bihar
15.	RA, Raipur	Chhattisgarh
16.	RA, Bhubaneswar	Odisha
17.	Zonal Office, Mumbai	Maharashtra and Goa
18.	RA, Ahmedabad	Gujarat
19.	RA, Bhopal	Madhya Pradesh

3. This issues with the approval of the competent authority.

  
(S. Kipgen)

Dy. Director General of Foreign Trade

To

1. PS to CIM/MOS
2. PSO to CS
3. Special Secretary(Logistics)/Special Secretary(TPD), DoC
4. Chief Secretaries, State Government/ Union Territory
5. DG, DGFT
6. All Additional Secretaries in DoC / Joint Secretaries/Eco Advisers
7. Principal Secretaries, Industry and Trade, State Governments
8. Commissioner, Industry and Trade, State Governments
9. All Addl. DGFTs/ Stats. Advisor
10. All Zonal Addl. DGFTs/ Addl. DGFT (Ludhiana/Hyderabad/Bangalore)
11. All Zonal / Regional Authorities
12. All Officers/Sections in DGFT Headquarters
13. NIC/General Section/Vig Section/HRD